

**HABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table:**

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Amendment Rules, 1977 published in Notification No. G.S.R. 428 in Gazette of India dated the 26th March, 1977, together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Third Amendment Rules, 1977 published in Notification No. G.S.R. 136(E), in Gazette of India dated the 30th March, 1977, together with an explanatory memorandum.

(iii) G.S.R. 505 to 507 published in Gazette of India dated the 9th April, 1977, together with an explanatory memorandum.

(iv) The Urban Land (Ceiling and Regulation) Fourth Amendment Rules, 1977 published in Notification No. G.S.R. 257(E), in Gazette of India dated the 30th May, 1977, together with an explanatory memorandum.

(v) The Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1977 published in Notification No. G.S.R. 740 in Gazette of India dated the 11th June, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-871/77.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75 along with the (Audited) Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-872/77.]

(3) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-873/77.]

**NOTIFICATIONS UNDER RICE MILLING INDUSTRY (REGULATION) ACT, AND ACTS UNDER GUJARAT STATE LEGISLATURE (DELEGATION OF POWERS) ACT AND TAMIL NADU STATE LEGISLATURE (DELEGATION OF POWERS) ACT**

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):**

(1) I beg to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:—

\* (i) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976, published in Notification No. G.S.R. 490(E), in Gazette of India dated the 29th July, 1976.

\* (ii) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977, published in Notification No. G.S.R. 284 in Gazette of India dated the 26th February, 1977.

[Placed in Library. See No. LT-122/77.]

\*The notifications were previously laid on the Table on the 6th April,

(2) I beg to lay on the Table:—

(i) A copy of the Gujarat Panchayats (Second Amendment) Act, 1976 (President's Act No. 44 of 1976) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act 1976.

(ii) A copy each of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—

(a) The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Act, 1977 (President's Act No. 5 of 1977) published in Gazette of India dated the 29th January, 1977.

(b) The Tamil Nadu Panchayats (Amendment) Act, 1977 (President's Act No. 8 of 1977) published in Gazette of India dated the 28th May, 1977.

[Placed in Library. See No. LT-874/77.]

ANNUAL REPORT OF INDIAN INSTITUTE OF MANAGEMENT CALCUTTA FOR 1975-76 AND CERTIFIED ACCOUNTS OF THE VISVA BHARATI UNIVERSITY, SANTINIKETAN FOR 1973-74 AND A STATEMENT.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English Versions) of the Indian Institute of Management, Calcutta, for the year 1975-76. [Placed in Library. See No. LT-875/77.]

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati Univer-

sity, Santiniketan, for the year 1973-74 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-876/77.]

12.43 hrs.

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Second Report have recommended that leave of absence be granted to the following Members for the period indicated against each:—

(1) Thakur Girija Nandan Singh — 27th June to 8th August, 1977 (Second Session).

(2) Dr. Karan Singh — 13th June to 5th July, 1977 (Second Session).

(3) Shri P. Parthasarathy — 11th June to 11th July, 1977 (Second Session).

(4) Shri Keshavrao Dhondge — 1st to 15th July, 1977 (Second Session).

(5) Shri Jadunath Kisku — 11th June to 8th August 1977 (Second Session).

(6) Shri F. P. Gaekwad — 11th June to 31st July, 1977 (Second Session).

(7) Shrimati Akbar Jahan Begum — 12th to 29th July, 1977 (Second Session).

(8) Shri Prafull Chandra Sen — 11th June to 8th August, 1977 (Second Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The members will be informed accordingly.